

HIGH COURT FOR THE STATE OF TELANGANA

TENDER FOR BINDERS TO BOUND THE LOOSE PARTS & OLD BOOKS

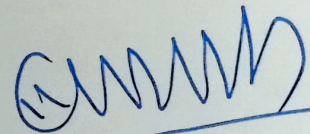
Sealed quotations are invited from the Binders for binding Loose Parts and Re-Binding of old books in the High Court for the State of Telangana addressed to the **“Registrar (Management), High Court for the State of Telangana”** so as to reach on or before 24-8-2024 upto 3 p.m.

The envelope should be superscribed with the words **“Quotation for enlistment of Binders”**.

The selected Binder has to do the binding of loose parts and re-binding of old books with the following terms & conditions:-

1. He shall come to the Judges' Library, High Court for the State of Telangana and pickup loose parts of Journals at his own cost.
2. The loose parts of Journals shall be section (book binding) with half leather on spine and corners with soft rexine on surface, gilted labels with gold embossing and plastic jacket covering the book.
3. He shall deliver the bound books to the Judges' Library, High Court for the State of Telangana at his own cost.
4. He will be responsible for any damage and misplacement of loose parts/ bound books taken for binding from Judges' Library, High Court for the State of Telangana.
5. The binding charges are Rs. 200/- (Rupees two hundred only) per volume.
6. The bound volumes shall be returned to Judges' Library within 30 days after receipt of loose parts of the Law Journals and Re-binding of old books from Judges' Library and Court Halls and if any mistake in binding shall be rectified at his own cost within a week.
7. The selected binders have to deposit an amount of Rs.10,000/- (Ten thousand Rupees only) as refundable deposit without interest.

The decision of the Registrar (Management), High Court for the State of Telangana will be final in all matters relating to the acceptance or otherwise of the quotation. The Registrar (Management), reserves the right to reject any or all quotations without assigning any reason.



REGISTRAR (MANAGEMENT)